

**Shri Bhakat Darshan:** The hon. Minister says that the new scheme is beneficial to the employees. Since the employees have not taken to it kindly, will he examine it again?

**Dr. P. Subbarayan:** As I said, the question is kept under consideration. An examination is being made and we will see what could be done.

12.08 hrs.

#### PAPERS LAID ON THE TABLE

##### BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION

**The Deputy Minister of Irrigation and Power (Shri Hathi):** I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1962-63 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-3585/62]

##### REPORT OF THE HEALTH (SURVEY AND PLANNING) COMMITTEE

**The Minister of Health (Shri Kar-markar):** I beg to lay on the Table a copy of the Report of the Health (Survey and Planning, Committee—Volume I. [Placed in Library. See No. LT-3536/62]

##### NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg—

(1) to re-lay on the Table a copy each of the following Notification under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

- (i) Notification No. F. 12/34/60-Transport published in Delhi Gazette dated the 7th September, 1961, making certain further amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library See No. LT-3340/61].
- (ii) Notification No. F. 12/57/60-Transport published in Delhi Gazette dated the 1st June, 1961, making certain further

amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library. See No. LT, 3226/61]

- (iii) Notification No. 173/F. 68-120/60-Pub. published in Andaman and Nicobar Gazette dated the 30th August, 1961, containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961. [Placed in Library. See No. LT-3361/62]
  - (iv) Notification No. 25/20/61-1 (T.pt.) published in Manipur Gazette dated the 5th September, 1961, making certain amendments to the Manipur Motor Vehicles Rules, 1961. [Placed in Library. See No. LT-3362/62]
- (2) to lay on the Table:—
- (i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940—
    - (a) Notification No. F. 21 (3)/60 Transport published in Delhi Gazette dated the 14th December, 1961.
    - (b) Notification No. F. 12/186/59 Transport published in Delhi Gazette dated the 18th January, 1962. [Placed in Library. See No. LT-3587/62].
  - (ii) a copy of the Shipping Development Fund Committee (General) Third Amendment Rules, 1962 published in Notification No. GSR 296 dated the 16th March 1962, under sub-section (3) of section 458 of the Merchant Shipping Act, 1938. [Placed in Library. See No. LT-3588/62]
  - (iii) a copy of Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.

under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-3589/62.*]

**ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION**

**Shri Hathi:** I beg to lay on the Table a copy of the following papers:

- (i) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

[*Placed in Library See No. LT-3590/62.*]

**RAILWAY PROTECTION FORCE (AMENDMENT) RULES**

**The Deputy-Minister of Railways (Shri S. V. Ramaswamy):** I beg to lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1961, published in Notification No. GSR 1432 dated the 2nd December 1961, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [*Placed in Library. See No. LT-3591/62.*]

12.10 hrs.

**ESTIMATES COMMITTEE**

**HUNDRED AND FIFTY-FIFTH, HUNDRED AND FIFTY-EIGHTH AND HUNDRED AND FIFTY-NINTH REPORTS**

**Shri S. C. Sharma (Tamluk):** I beg to present the following Reports, of the Estimates Committee.

- (i) **Hundred and fifty-fifth Report** on the Ministry of Irrigation and Power—National Projects Construction Corporation Limited, New Delhi (Reports and Accounts);

- (ii) **Hundred and fifty-eighth Report** on the Ministry of Information and Broadcasting—(Part I) "Secretariat". "Directorate of Advertising and Visual Publicity" "Directorate of Field Publicity" and "Song and Drama Division", and

- (iii) **Hundred and fifty-ninth Report** on the Ministry of Information and Broadcasting—(Part II).

12.10½ hrs.

**BUSINESS OF THE HOUSE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 26th March, 1962, will consist of:—

- (1) Consideration of any item of Business carried over from today's Order Paper.
- (2) General Discussion on Railway Budget for 1962-63.
- (3) Discussion and voting of Demands on Account (Railways) for 1962-63.
- (4) Consideration and passing of—

The Indian Succession (Amendment) Bill, 1961 as passed by Rajya Sabha.

The Hindi Sahitla Sammelan Bill, 1962, as passed by Rajya Sabha.

Time permitting, it is proposed to provide discussion on the following No-Day-Yet-Named-Motions:—

- (i) Annual Report of the Hindustan Machine Tools Limited for 1959-60, laid on the Table of the House on the 4th August, 1960; and
- (ii) Report of the Assessment Committee or Vijnan Mandirs (Volumes I and II), laid on